

**ECIR. No.HQ/HIU/17  
DoE vs Sanjay Bhandari and Oth.**

*Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.*

**20.8.2020 (Proceeding through VC on CISCO WEBEX)**

Present: Sh. Amit Mahajan, CGSC with Sh. N. K. Matta, Learned SPP for DoE.  
Sh. Mahesh Gupta, Dy. Director,  
Sh. Sriram Meena, Complainant in person.

The above said complaint assigned to this court by the Ld.District and Sessions Judge, RADC, New Delhi and received in the email ID of the court, was password protected. Sh. Mahesh Gupta, Dy. Director, DoE has provided the password which this court has noted. After going through the complaint, an appropriate order will be passed. The Complainant has not filed the documents as yet.

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Sh. N. K. Matta, Learned SPP for DoE has submitted that he had given an undertaking at the time of filing of the complaint online that he will be submitting the hard copy of the complaint and the documents as and when the

**DL-00036**

physical functioning of the court is resumed.

Let the matter be listed on **25.8.2020** for consideration.

*The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.*

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Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 20.8.2020 (SR)**

**ECIR. No.03/CDZO/2018/226**  
**Bank of Baroda vs Deputy Director, DoE & Ors.**

*Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.*

20.8.2020 **(Proceeding through VC on CISCO WEBEX)**  
Present: Sh. J. S. Narula, learned counsel for applicant.

It is informed by the Reader of the court that an application under Section 8 sub-Section 8 of the Prevention of Money Laundering Act, 2002 for release of properties provisionally attached vide Provisional Attachment Order dated 08.01.2020 bearing P.A.O. No.01 of 2020 passed by respondent no.1/DoE, has been received in official email ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) from the office of Ld. District & Sessions Judge. This application has been marked by the Ld. District & Sessions Judge, RADC, New Delhi to this court for disposal.

The application is accompanied by a scanned copy of Power of Attorney executed in favour of the applicant Sh. I. P. Gangte, Chief Manager, Bank of Baroda alongwith vakalatnama.

This application was received yesterday night on the official email ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com). The application is not accompanied with documents mentioned in the Index. Ld.Counsel appearing for Applicant had informed the Reader that documents are voluminous and will be sent through multiple attachments. The application itself is lengthy and I need time to go through the same.

The learned counsel for the applicant has been asked whether any complaint has been filed in the present ECIR by the DoE or not?

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Learned counsel for the applicant submits that he will check and inform the court accordingly.

Let the matter be put up for consideration on **09.9.2020 at 10.30 am.**

The original signed copy of the application and documents mentioned in the Index may be filed in case physical functioning of courts is resumed by next date.

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.***

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Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 20.8.2020 (SR)**

**CC No. 48/2019**  
**CNR No. DLCT11-000107-2019**  
**CBI vs Dr. Keshav Kumar Agarwal & Ors.**

20.8.2020 **(Proceeding through VC on CISCO WEBEX)**  
(On screen Sh.Brijesh Andani, Reader and Ms. Sanchari  
P.A.)  
Present: None

The Reader of the court had informed that a scanned copy of the Vakalatnama with an email from Sh. Somiran Sharma, Advocate has been received on the email ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com). This vakalatnama has been filed by Sh. Somiran Sharma, learned counsel for accused Dr. Sanjeev Kumar Rasania (A-5). The vakalatnama is taken on record. Original of the vakalatnama be filed in the court as and when the physical functioning of the court is resumed. Reader of the court is directed to send him the Link for hearing for date fixed in the matter.

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**(AJAY KUMAR KUHAR)**  
**Special Judge (PC Act)**  
**CBI-09 (MPs/MLAs Cases),**  
**RADC, New Delhi: 20.8.2020 (SR)**

**ECIR. No.HQ/03/17**  
**DoE vs M/s INX Media Pvt. Ltd.**

*Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.*

**20.8.2020 (Proceeding through VC on CISCO WEBEX)**

Present: Sh. Amit Mahajan, CGSC with Sh. N. K. Matta, Learned SPP for DoE and Sh. Mahesh Gupta, Dy. Director.  
Sh. Sandeep Katyal, Complainant in person.

The above said complaint assigned to this Court by the Ld.District and Sessions Judge, RADC, New Delhi and received in the official email ID of the court i.e. readercbi09radc@gmail.com, was password protected. Sh. Mahesh Gupta, Dy. Director, DoE has provided the password which this court has noted. After going through the complaint, an appropriate order will be passed. The Complainant has not filed documents as yet.

Sh. N. K. Matta, Learned SPP for DoE has submitted that an undertaking was given at the time of filing of the complaint online that he will be submitting the hard copy of the complaint and the documents as and when the physical

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functioning of the court is resumed.

Let the matter be listed on **25.8.2020** for consideration.

*The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.*

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Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 20.8.2020 <sup>(SR)</sup>**

**Cr. Rev. No.29/19**  
**CNR No. DLCT11-001748-2019**  
**Abhishek Banerjee vs State & Anr.**

*Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.*

20.8.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. Dinesh Pirani, proxy counsel for Sh. Ripundam Shahi, Ld. Counsel for revisionist.  
Sh. Manish Rawat, Learned APP for the respondent no.1/State.  
None for respondent no.2.

This matter has been taken up again for proceedings through VC in terms of Order No.Power/Gaz./RADC/2020/E-7784-7871 dated 30.7.2020 and Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi. However, the main counsel for the revisionist is not available.

This matter is being adjourned to **16.9.2020** for arguments by the learned counsel for the revisionist as the neither the counsel for Revisionist nor counsel for respondent no.2 (complainant) are available for argument.

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*resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.*

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**Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 20.8.2020 (SR)**